

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH; NEW DELHI

RA NO. 115/91 In OA 1319/87

.. Date of decision: 26.05.93

Sh. Rewa Dhar Pant

.. Applicant

Versus

Union of India

.. Respondents

CORAM

Hon'ble Justice Sh. S.K. Dhaon, Vice Chairman (J)

Hon'ble Sh. S.R. Adige, Member (A)

For the applicant

.. Sh. B.B. Raval, Counsel.

O R D E R (Oral)

This Review application has been filed on 3.10.89 praying that the order passed by this Tribunal on 19.10.87 may be reviewed.

The applicant has also filed an application for the condonation of delay.

This Tribunal dismissed the OA No. 1319/87 on 19.10.87 as barred by limitation. Evidently, the present review application has been filed more than 2 years after the order was passed. The period of filing a review application is 30 days from the date of the passing of the order. No satisfactory explanation has been offered for condoning the delay.

We are, therefore, unable to condone the delay. The application is rejected as barred by limitation.

S. R. Adige
(S. R. Adige)

Member (A)

S.K. Dhaon
(S.K. Dhaon)

Vice Chairman (J)